

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 25 of 2022 (SZ)**

M. Sundaramurthy,  
Chennai & Others

**-Vs-**

The principal Secretary,  
Department of Environment Climate Change and Forests  
Government of Tamil Nadu & Others.

...Respondents

S. No	Description	Page No.
1.	Joint Committee Report constituted by the Hon'ble NGT (SZ) in O.A.No. 25 of 2022	1 – 73

**Filed by**

Thiru. Sai Sathyajith,  
BSC, Chennai.

**INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A No. 25 of 2022 FILED BY THIRU M SUNDARAMURTHY AND OTHERS.**

**Preamble:**

Thiru. M. Sundaramurthy and others has filed a case in O.A. No. 25 of 2022 before the Hon'ble National Green Tribunal (SZ), Chennai regarding indiscriminate discharge of untreated sewage from the building complexes established by M/s. Arihant Foundations and Housing Ltd (R8) and M/s. Ashiana Housing Limited (R9) in violation of the environmental norms.

M/s. Arihant Foundations and Housing Ltd (R8): It is reported by the respondent 8 that they not connected with the residential project.

M/s. Escapade Real Estate Pvt Ltd: Owner of the residential project.

M/s. Ashiana Housing Limited (R9); Developer and maintainer of the residential project

**Joint Committee:**

Hon'ble National Green Tribunal (SZ), Chennai in its order dated 15.03.2022 in Original Application No.25 of 2022 in the matter of : M.Sundaramurthy and Others has directed that

*"13. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (1) a Senior Officer from Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office, Chennai, (2) a Senior Officer from State Level Environment Impact Assessment Authority- Tamil Nadu, (3) The concerned District Environmental Engineer from Tamil Nadu Pollution Control Board and (4) The District Forest Officer, Chengalpattu Division, Kancheepuram District to inspect the area in question and submit a factual as well as action taken report if there is any violation found"*

*14. The committee is directed to ascertain as to:*

- i) Whether the respondents 8 and 9 have obtained necessary Environmental Clearance (EC) and consent for establishing their units including the sewage treatment plant,*
- ii) Whether there are any violations of the conditions imposed in the Environmental Clearance (EC) granted causing damage to environment.*
- iii) Whether the allegation that the respondents 8 and 9 are discharging their untreated sewage into the property of the applicant and the neighbouring property owners by*

*demolishing the compound wall illegally in an unauthorised manner causing damage to the property of the applicant and others.*

*iv) Whether any damage has been caused to the property of the applicant and if so, what is the nature of remedial action to be taken to restore the same to its original position.*

*v) If there is any violation found, what is the nature of action taken against the respondents 8 and 9 including the imposition of environmental compensation for the violation committed by them, if any.*

*vi) Whether there is any violation of the siting criteria and discharge of any untreated sewage into the forest area as alleged in the application.*

*vii) The committee is also directed to suggest the remedial measures to be taken to restore the damage caused to the environment and also to avoid possible pollution being caused on account of the operation of the sewage treatment plant in the project area,*

*15. The Tamil Nadu Pollution Control Board will be nodal agency for co-ordination and for providing necessary logistics for this purpose.*

In due compliance to the said Hon'ble National Green Tribunal (SZ) order, a joint committee was formed as follows.

1. Dr. R. Sridhar,  
Scientist 'D', MoEF&CC, Regional office, Chennai
2. Thiru. D. Velazhagan,  
Member, SEAC-TN
3. Dr. D. Vasudevan,  
DEE, Tamilnadu Pollution Control Board, Maraimalai Nagar
4. Thiru. Ravi Meena, I.F.S.,  
DFO, Chengalpattu Division, Kancheepuram

**About the Residential Project as mentioned in the O.A. No. 25 of 2022:**

1. It is respectfully submitted that the Environmental Clearance was accorded to the unit of M/s. Escapade Real Estate Pvt Ltd, S.F No. 381/1A , 381/1B1, etc., Senkuntram Village, Chengalpattu Taluk and District from SEIAA, Tamil Nadu vide Lr.No. SEIAA/ TN/F.3814/ EC/8(a)/435/2015 dated 18.12.2015 for the proposed construction of residential development comprising of Block A (G + 3 Floors) – 7 wings, Block B (G + 3 Floors) – 30 wings, Block C (G + 3 Floors) – 3 wings, Block D (G + 3 Floors) – 4 wings, Block E (G + 3 Floors) – 7 wings, Block F (G + 3 Floors) – 1 wing, Block G (G + 3 Floors) – 1 wing with total built up area of 90531.36 Sq.m. and with dwelling units- 936

- Nos. and for the sewage generation of 564 KLD and no trade effluent generation. The unit has proposed to provide DG set 250 KVA-1No. and 500 KVA-2 nos.
2. The residential project has obtained NOC from Forest Department vide DFO, Kancheepuram Proc. No. 5438/2013/D dated 25.07.2014.
  3. Further, the unit has obtained planning permission from the DTCP vide Letter no.695/2014/CH 3 dated 15.7.2015 and vide Letter No: 23472/18/CH3 Dt: 10/01/2019 and obtained building plan approval from Maraimalai Nagar Municipality vide Letter No. 413/2015/A1 Dt: 06/11/2015 and vide letter no.236/2019 dated 15.2.2019
  4. The unit was inspected by the officials of TNPCB on 11.11.2019 and it was noticed that the unit has completed 3 wings in Block A, 2 wings in Block B and 1 Wing in Block D with total of 144 dwelling units without obtaining consent for establishment under the Water and Air Acts, hence a show cause notice was issued to the unit vide proceedings no.DEE/TNPCB/MMN/RL/NA/W&A dated 24.10.2019.
  5. The unit vide its reply letter dated 11.11.2019 has stated that that as per CPCB earlier directions they have not applied for Consent of the Board and later came to know that it is a part of statutory requirement, and immediately applied for the CTE and also for the partial CTO.
  6. Subsequently, the unit has applied and obtained Consent for Establishment under the Water and Air Acts vide Board's proceedings no. T2/TNPCB/F.1219MMN/RL//MMN/W/2020 dated: 19/02/2020 for the proposed construction of Residential development of Block A (G+3F) - 7 Wings, Block B (G+3F) - 30 Wings, Block C (G+3F) - 3Wings, Block D (G+3F) - 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F) - 1 Wing with 936 dwelling units with total built up area of 90531.36 Sq.m
  7. The unit has constructed the residential complex with Block A (G+3F) - 2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units with total built up area of 14727.23 Sq.m and the same were occupied. The unit has provided a Sewage Treatment Plant of 100 KLD capacity to treat the sewage generated from the residential complex
  8. Further, the unit has applied and obtained Consent to Operate – Phase I under the Water and Air Acts vide Board's proceedings no.T2/TNPCB/ F.1219MMN/ RL/MMN/W&A/

2021 Dated: 30/04/2021 valid upto 31.03.2022 for the Residential development of Block A (G+3F)-2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units with total built up area of 14727.23Sq.m and for the sewage generation of 87 KLD and for the utilization of treated sewage on land for gardening, toilet flushing and to discharge part of the treated sewage to farmers for irrigation purpose. The unit has furnished the agreement executed with the farmers for the utilisation of excess treated sewage for irrigation in their agricultural land in an extent of 3.725 Acres (1.507 hectares).

9. The unit has provided acoustic enclosures with stack for the DG set 250 KVA and the unit has not provided Organic waste convertor for treating the organic waste generated from the Phase I residential complex.
10. The unit has furnished the copy of the No Objection Certificate as obtained from the State Ground & Surface Water Resources Data Centre, Public Works Department, Chennai vide Lr.No.DD(G)/OY/G-3/359/Fresh NOC/Chennai/2020 dated 12.11.2020 for extraction of ground water of 170 KLD.
11. Further, a complaint was received against the unit from the residents by the TNPCB stating that the unit is discharging untreated sewage into open land and into forest area. The complaint was investigated on 01.10.2021 and during inspection of the officials of the TNPCB, it was noticed that the unit was pumping the rain water stored in the area near to STP into the forest land. Hence the unit was instructed to comply with certain conditions vide letter no. DEE/TNPCB/MMN/COMPLAINT/2021 dated: 01.10.2021.
12. Also, it is submitted that the unit was inspected by the TNPCB officials on 06.04.2022 and it was noticed that the unit has completed the construction of another 144 dwelling units in addition to the existing consented 144 dwelling units and of the additional 144 dwelling units constructed 56 units have been occupied without consent to operate of the Board, hence a show cause notice was issued to the unit vide proceedings dated 11.04.2022.

**Inspection of the Committee:**

The joint committee has inspected the area in question i.e the unit of M/s. Escapade Real Estate Pvt. Ltd., at S.F No. 381/1A , 381/1B1, etc, Senkuntram Village, Chengalpattu

Taluk and Chengalpattu District on 20.04.2022, 05.07.2022 & 07.07.2022 and the report is submitted as follows

1. The unit has completed the construction of 144 dwelling units in Phase I and 144 dwelling units in Phase II. Out of 288 dwelling units 237 dwelling units were occupied. The unit is also completed the construction of Phase III consisting of 172 dwelling units & started the construction of Phase IV consisting of 220 dwelling units.
2. Also, the unit has constructed 185 Nos. of villas with total built up area of 32053.5 Sq.m and out of 185 villas 120 Villas were occupied. For which the unit has stated that it is a separate entity and it is not part of their project. However a show cause notice was issued by the Board to the unit for the above said activity without valid consent of the Board.
3. To treat the sewage generated from the Phase I, II and also from the villas, the unit has provided three STPs of capacities 100 KLD, 75 KLD and 75 KLD
4. The STP-I consists of Bar Screen Chamber, collection tank, aeration tank, secondary clarifier, filter feed tank, Pressure sand filter, Activated carbon filter and final treated water tank.
5. The STP-II consists of Bar Screen Chamber, collection tank, aeration tank, secondary clarifier, filter feed tank, Pressure sand filter, Activated carbon filter and final treated water tank
6. The STP-III consists of Bar Screen Chamber, collection tank, aeration tank, secondary clarifier, filter feed tank, Pressure sand filter, Activated carbon filter and final treated water tank
7. All the three STPs were found to be in operation
8. The treated sewage was utilized on land for gardening within the residential complex.
9. The Petitioner Thiru M Sundaramurthy and Others have a land of about 160 Cents adjacent to the said residential complex in the Eastern side and the said land was surrounded by compound wall on all four sides.
10. Earlier, during the time of inspection by the officials of TNPCB on 06.04.2022, it was noticed that certain portion of the compound wall near the STP area was found broken, now the unit of M/s Escapade Real Estate Pvt. Ltd has reconstructed the broken compound wall.
11. No discharge of sewage into the adjacent land of the petitioner was noticed during the time of inspection.

12. The certain portion of compound wall of the residential complex adjoining the forest area was also found broken ie. near the villas area and the same also being constructed within the residential complex.
13. It was informed by the representatives of the said residential complex that their area is located in the downstream of the nearby lake hence during the recent heavy rain the surplus rain water found its way through their property from western side to eastern side. In view of the above the certain portion of the compound wall of the residential complex near the STP area being at the lower gradient got broken leaving a way for the excess surplus storm water through the petitioners land into the forest area. The said portion of the compound wall was found rectified by the proponent of the residential complex as noticed by the committee.
14. The unit has now provided a catch pit of size 2 m x 1 m in the western side of their area adjacent to the forest to collect the surplus rain water and then provided two concrete pipe of size 1 m dia each to convey the surplus rain water through their premises and to dispose again to the forest area located in the eastern side.
15. It is informed by the representatives of the said residential complex that there was a natural drain from Western side to eastern side through the residential complex to carry the overflow of the Lake water to the nearby forest area and the same was blocked due to the development activity. Now the same was rectified by providing a catch pit and a underground conveyance pipe line arrangements by the proponent of the residential complex for the smooth disposal of surplus rain water through their property.
16. The residential project has obtained NOC from Forest Department vide DFO, Kancheepuram Proc. No. 5438/2013/D dated 25.07.2014 subject to the certain conditions inter-alia that "*there must be sufficient and adequate vacant land between the industrial site and Reserve Forest as per statues and it should be free from any construction vice versa*". However, during inspection it was observed that the project has come up along the boundary of reserve forest without complying the condition stipulated in the NOC issued to the residential complex.
17. The residential complex has provided barbed wire fencing on compound wall along Reserve forest boundary this can result into injury to wild animals. Thus, the same shall be removed and any other measure can be taken.
18. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 15.03.2022 in Original Application No.25 of 2022 has also directed the committee to ascertain the following

**i) Whether the respondents 8 and 9 have obtained necessary Environmental Clearance (EC) and consent for establishing their units including the sewage treatment plant.**

- a. The residential project has obtained Environmental Clearance from the MoEF, GoI, New Delhi for construction of residential complex on a plot area of 1,82,329.61 sq.m , total built up area of 1,15,492.88 sq.m, to construct 238 villas (G+1) and 368 apartments (stilt + 4 floors) STP having capacity of 400 KLD vide No. 21-563/2007-IA.III dated 22.07.2008.
- b. Also, Environmental Clearance was accorded to the unit of M/s. Escapade Real Estate Pvt. Ltd, S.F No. 381/1A , 381/1B1, etc, Senkuntram Village, Chengalpattu Taluk and District from SEIAA, Tamil Nadu vide Lr. No. SEIAA/TN/F.3814/EC/8(a)/435/2015 dated 18.12.2015 for the proposed construction of residential development of Block A (G + 3 Floors) – 7 wings, Block B (G + 3 Floors) – 30 wings, Block C (G + 3 Floors) – 3 wings, Block D (G + 3 Floors) – 4 wings, Block E (G + 3 Floors) – 7 wings, Block F (G + 3 Floors) – 1 wing, Block G (G + 3 Floors) – 1 wing with a total built up area of 90531.36 Sq.m. and with dwelling units- 936 Nos. and for the sewage generation of 564 KLD and no trade effluent generation. The unit has proposed to provide DG set 250 KVA-1No. and 500 KVA-2 nos.
- c. Then the residential project has obtained Consent for Establishment under the Water and Air Acts vide Board's proceedings no. T2/TNPCB/ F.1219MMN /RL/MMN/W/2020 dated: 19/02/2020 for the proposed construction of Residential development of Block A (G+3F) - 7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F) - 3Wings, Block D (G+3F) - 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F) - 1 Wing with 936 dwelling units with total built up area of 90531.36 Sq.m.
- d. The residential project has applied and obtained Consent to Operate – Phase I under the Water and Air Acts vide Board's proceedings no.T2/TNPCB/ F.1219MMN/ RL/MMN/W&A/2021 Dated: 30/04/2021 valid upto 31.03.2022 for the Residential development of Block A (G+3F)-2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units with total built up area of 14727.23Sq.m.

**ii) Whether there are any violations of the conditions imposed in the Environmental Clearance (EC) granted causing damage to environment.**

During inspection of the said area in question, no stagnation of sewage was noticed in the petitioners land, however, the said unit was penalised for letting out of sewage into the forest area by the Forest Department, Chengalpattu Division, Kancheepuram District. It was ascertained that during the said rainy season the STP got flooded and the sewage along with the surplus water found its way into the forest area and to the petitioner's area.

**iii) Whether the allegation that the respondents 8 and 9 are discharging their untreated sewage into the property of the applicant and the neighbouring**

**property owners by demolishing the compound wall illegally in an authorized manner causing damage to the property of the applicant and others**

During the time of inspection of the committee, a certain portion of compound wall was found reconstructed by the said residential complex and there is no stagnation of sewage in the petitioner's property as alleged, however during the early inspection on 20.04.2022, the compound wall provided by the residential complex on the petitioner's land side was found broken.

**iv) Whether any damage has been caused to the property of the applicant and if so, what is the nature of remedial action to be taken to restore the same to its original position**

During inspection it was ascertained that during unprecedented monsoon the STP got flooded and the sewage along with the surplus storm water found its way into the forest area and to the petitioner's area. However, during the time of inspection on 20.04.2022, 05.07.2022 & 07.07.2022 no discharge of treated or untreated sewage and also no stagnation of sewage in the petitioners land was noticed. Furthermore, the residential complex has reconstructed a portion of the compound wall and ascertained there is no further damage caused to the property of the applicant.

**v) If there is any violation found, what is the nature of action taken against the respondents 8 and 9 including the imposition of environmental compensation for the violation committed by them, if any.**

It was ascertained that during unprecedented monsoon the STP got flooded and the sewage along with the surplus storm water found its way into the forest area and to the petitioner's area

**vi) Whether there is any violation of the siting criteria and discharge of any untreated sewage into the forest area as alleged in the application**

The residential project has obtained NOC from Forest Department vide letter dated 25.07.2014 subject to certain conditions inter-alia that,

1. There must be sufficient and adequate vacant land between the industrial site and Reserve Forest as per statues and it should be free from any construction vice versa.
2. The firm should not in any way left the solid or liquid waste inside the forest area.
3. No effluent / sewage water to be let inside the forest.

However, during inspection it was observed that the residential complex has not provided any buffer zone / vacant land between the site and the forest area. The compound wall has constructed in the boundary of reserve forest without complying the condition stipulated in the NOC issued to the residential complex. Earlier, during unprecedented monsoon the STP got flooded and the sewage along with the surplus storm water found its way into the forest area, for which the Forest Department, Chengalpattu Division, Kancheepuram District has levied compounding fee of Rs. 1,00,000/-.

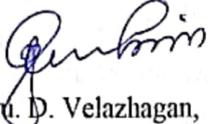
**vii) The committee is also directed to suggest the remedial measures to be taken to restore the damage caused to the environment and also to avoid possible pollution being caused on account of the operation treatment plant in the project area**

The joint committee submits the following measures to avoid the above said incidents in future.

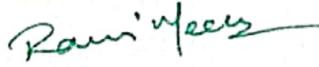
1. The proponent of the residential complex shall ensure that the sewage generated from the residential complex is properly collected, treated and disposed properly for toilet flushing and gardening.
2. The proponent of the residential complex shall analyze the treated sewage through Board's laboratory every month to assess the quality of the treated sewage.
3. The proponent of the residential complex shall complete the broken compound wall bordering the forest area within two months.
4. The proponent of the residential complex shall complete the storm water network within the premises within two months to have a smooth disposal of storm water.
5. The proponent of the residential complex shall maintain the surplus rain water disposal arrangements provided within the premises and ensure that there will not be any blockage in the network system at any point of time.
6. The proponent of the residential complex shall apply and obtain necessary consent to operate for its activity including villas from the TNPCB.
7. The proponent of the residential complex shall ensure that any other construction activity shall be under taken other than the activity as envisaged in the Environmental Clearance and the Consent for Establishment.
8. The proponent of the residential complex shall strengthen the compound wall provided bordering the petitioner's area and ensure for the structural stability.

9. During early unprecedented monsoon the STP got flooded and the sewage along with the surplus storm water found its way into the forest area and to the petitioner's area, for which the Forest Department, Chengalpattu Division, Kancheepuram District has levied compounding fee. In same manner the same amount may be levied to the residential complex to compensate the petitioner.
10. The residential complex shall remove the barbed wire fencing provided on compound wall along Reserve forest boundary so as to avoid any injury to be happened to the wild animals. The residential complex can take any other measures to protect from the wild animals.

  
Dr. R. Sridhar,  
Scientist 'D',  
MoEF&CC,  
RO, Chennai

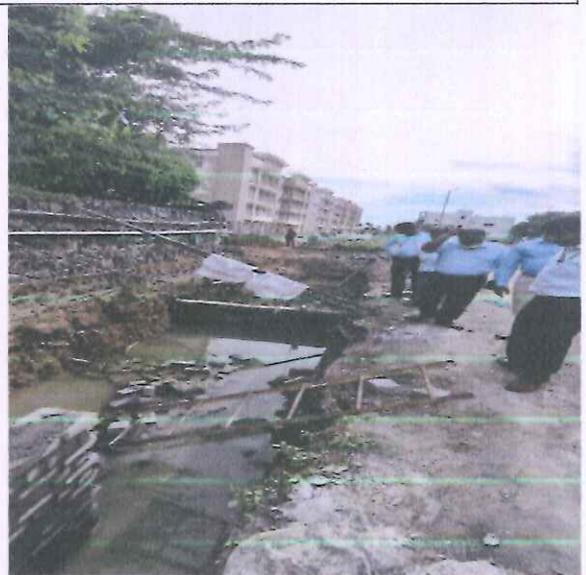
  
Thiru. D. Velazhagan,  
Member, SEAC-TN

  
Dr. D. Vasudevan,  
DEE, TNPCB,  
Maraimalai Nagar

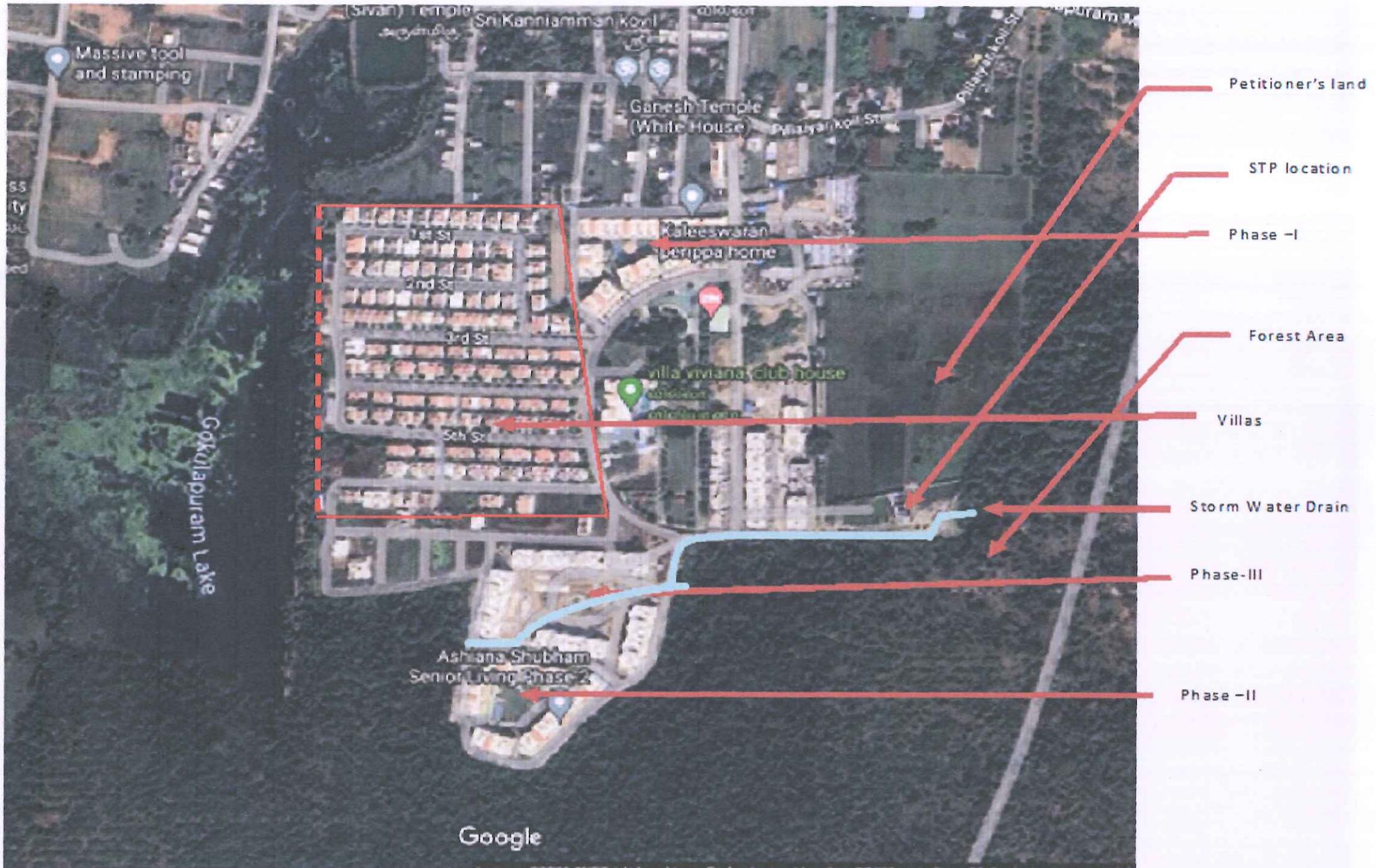
  
Thiru. Ravi Meena, I.F.S.,  
DFO, Chengalpattu  
Division, Kancheepuram

Photographs Showing the Joint Committee inspection of the Residential project M/s.Escapade Real Estate Pvt Ltd, S.F No. 381/1A , 381/1B1, etc., Senkuntram Village, Chengalpattu Taluk and District





Topo Sketch showing the location of M/s. Escapade Real Estate Pvt Ltd (Phase-I, Phase-II, Phase-III & Villa), STP location, Forest Area, Petitioner's Land.



26/7/08  
Paravara

No. 21-563/2007-IA.III  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110 003.

Dated: 22<sup>nd</sup> July, 2008.

To  
✓ M/s. Escapade Real Estate Pvt. Ltd.,  
271, Poonamalee High Road,  
Kilpauk, Chennai - 600 010.

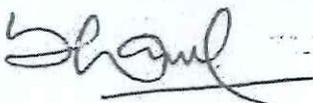
Subject: Construction of new Residential complex at  
Sengundram Village, Chengalpet Taluk, Kancheepuram  
District, Tamil Nadu by M/s. Escapade Real Estate Pvt.  
Ltd. - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No. nil, dated 13.06.2007 and subsequent letter dated 10.04.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 28<sup>th</sup> - 30<sup>th</sup> January, 2008 and 26<sup>th</sup> - 28<sup>th</sup> June, 2008 and awarded "Silver" grading to the project.

2. It is, interalia, noted that the project involves the construction of residential complex on a plot area of 1,82,329.61 Sq.m. The total built-up area proposed is 1,15,492.88 Sq. mts. It is proposed to construct 238 villas (G + 1) and 368 apartments (stilt + 4 floors). The total water requirement is 418 KLD. (Fresh water requirement will be 282 KLD). The capacity of STP proposed is 400 KLD. Treated waste water to be used for flushing of toilets - 136 KLD and gardening - 244 KLD. The total solid waste generation will be 1.9 Tons/day (organic - 1.5 tons/day, inorganic - 300 kg/day) and STP sludge 100 kg/day. Total power requirement proposed is 8 MW. Total parking spaces proposed are for 1133 cars (covered - 732 and open - 401). The total cost of the project is Rs. 122 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:



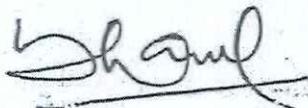
## PART A - SPECIFIC CONDITIONS

### I. Construction Phase

- (i) "Consent for Establishment" shall be obtained from Tamil Nadu Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) Necessary permission/NOC shall be obtained from Forest Department before starting the construction activity at site.
- (iii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iv) A First Aid Room will be provided in the project both during construction and operation of the project.
- (v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (viii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Tamil Nadu Pollution Control Board.
- (xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.



- (xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/TNPCB.
- (xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xvi) Ready mixed concrete must be used in building construction.
- (xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- (xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxii) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.



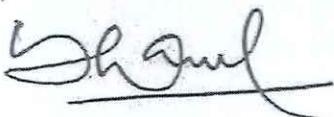
- (xxiii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiv) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxvi) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

## II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Tamil Nadu Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Tamil Nadu Pollution Control Board.



- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) Provision shall also be made for two wheeler parking.
- xi) A Report on the energy conservation measures conforming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xii) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xiii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.



PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Bangalore.

4. Officials from the Regional Office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bangalore.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.



10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.



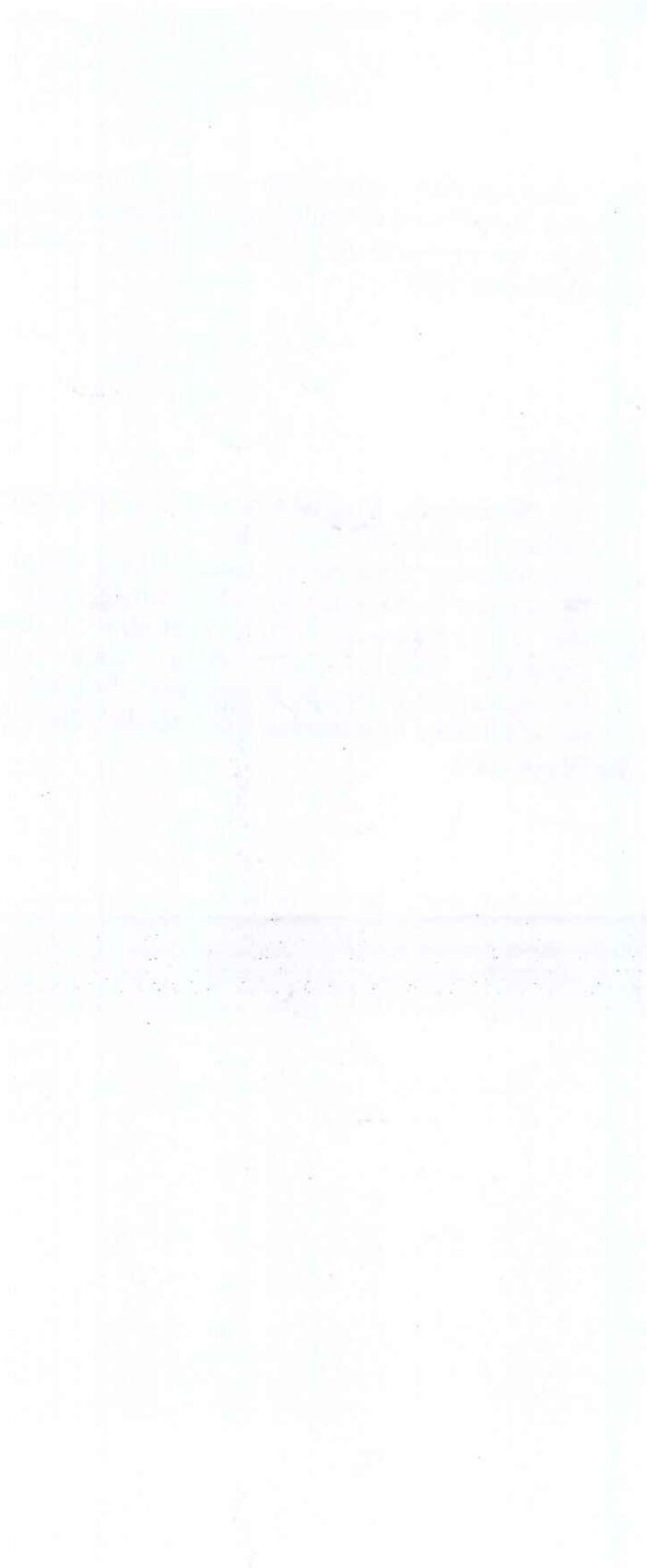
(Bharat Bhushan)  
Director (IA)

22.07.2008

Copy to:

- (1) The Secretary, Department of Environment, Government of Tamil Nadu, Secretariat, Chennai
- (2) The Member Secretary, Tamil Nadu State Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600032
- (3) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- (4) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (5) Guard file.

(Bharat Bhushan)  
Director (IA)



DR. S. KALYANASUNDARAM, I.F.S (Retd.),  
CHAIRMAN



STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT AUTHORITY,  
TAMILNADU,  
3rd Floor, Panagal Maaligai,  
No.1 Jeenis Road, Saidapet,  
Chennai-15

**ENVIRONMENTAL CLEARANCE (EC)**

**Letter No. SEIAA/TN/F. 3814/EC/ 8(a)/ 435 /2015 dt: 18.12.2015**

To

M/s Escapade Real Estate Pvt Ltd  
No 3, Old No 25, Ganapathy Colony, 3rd Lane off  
Genotaph Road, Thenamppet,  
Thousand lights, Chennai - 600 018.

Sir,

Sub: SEIAA, TN - Environmental Clearance - Proposed construction of residential development by M/s Escapade Real Estate Private Ltd., at S.nos. 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt, 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 Sengundram village, Chengalpattu Taluk, Kancheepuram District, Tamilnadu- Issued - Regarding.

- Ref:** 1. Your application for Environmental Clearance dated: 03.09.2015  
2. Minutes of the 69<sup>th</sup> SEAC meeting held on 13.11.2015 & 14.11.2015  
3. Minutes of the 148<sup>th</sup> SEIAA meeting held on 18.12.2015.

  
CHAIRMAN,  
SEIAA - TN

This has reference to your application 1st cited, the proposal is for obtaining Environmental Clearance to establish a construction project under Category "B2" and Schedule S.No. 8(a) under the Environment Impact Assessment Notification, 2006, as amended.

The project components and utilities proposed to be provided by the applicant are as shown in below table extracted from the application:

PROJECT DETAILS		
Sl No	Description	Details
1)	Name of the Project proponent and address	M/s Escapade Real Estate Pvt.Ltd No 3, Old No 25, Ganapathy Colony, 3rd Lane off Cenotaph Road, Thenamppet, Thousand lights, Chennai - 600 018.
2)	Proposed Activity	Construction of residential development
3)	Schedule No.	8(a)
4)	Project Location	
	i) Survey Nos	S.nos. 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pt. 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt, 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9
	ii) Revenue Village	Sengundram

	iii) Taluk	Chengalpattu
	iv) District	Kancheepuram
5)	Area of the Land	81747.38 Sq.m.
6)	Built up Area	90531.36 Sq.m
7)	Brief description of the project	It is proposed to construct residential development of Block A (G+ 3 Floors) - 7 wings, Block B (G+ 3 Floors)- 30 wings, Block C (G+ 3 Floors) - 3 wings, Block D (G+ 3 Floors) - 4 wings, Block E (G+ 3 Floors)- 7 wings, Block F (G+ 3 Floors) – 1 wing and Block G (G+ 3 Floors)- 1 wing
8)	No of Dwelling units	936
9)	No of Occupants	5382
10)	Parking facilities	Surface parking area- 8676.00 Sq.m
11)	Green Belt	22506.02 Sq.m
	<b>UTILITIES-WATER</b>	
12)	Total Fresh Water Requirements	431 KLD
	a) Source from where the water is proposed to be drawn	Local Body (Maraimalai Nagar Municipality)
	i) Domestic Purposes	427 KLD
	ii) Swimming Pool	4 KLD
	ii) Toilet Flushing (Recycled water)	222 KLD
13)	Waste Water	
	i) Sewage	564 KLD
	ii) Details of Treatment	STP- 600 KLD

	ii) Mode of Disposal with quantity	i) Flushing-222 KLD
		ii) Gardening-79 KLD
		iii) OSR Gardening-63 KLD
		iii) 172 KLD of Excess treated water will be disposed to farmers for irrigation purposes.
14)	<b>SOLID WASTE</b>	
	i) Municipal Solid Waste	2.5 T/Day
		Mode of Treatment & Disposal-
	i) Bio degradable-1.481 T/day	Decomposed through Organic waste Converter
	ii) Non Bio Degradable-0.987 T/day	Sent to Authorized recyclers
	ii) Dried sludge from STP-70 Kg/day	Used as manure for Green belt development
15)	<b>POWER REQUIREMENT</b>	
	i) Electricity Board	2500 KVA
	ii) D.G Set	250 KVA-1 no. 500 KVA-2 nos.
	iii) Height of Stack above the tallest Building	250 KVA-1 no.-18m from GL 500 KVA-2 nos.-19 m from GL.
16)	<b>Project Cost</b>	Rs. 125 Crores
17)	<b>Date of appraisal by SEAC: Agenda No:</b>	13.11.2015 & 14.11.2015 69-06
18)	<b>Date of Review/Discussion by SEIAA and the Remarks:</b> The proposal was placed before the SEIAA vide Item No. 148-05 in its 148 <sup>th</sup> Meeting held on 18.12.15 and the proposal was discussed in detail and resolved to issue Environmental Clearance.	

The Proponent has furnished an affidavit in Rupees Fifty stamp paper each stating that

1. We commit to SEIAA that the total fresh water requirement for our proposed residential development is 431 KLD and it will be met through local body (Maraimalai nagar Municipality Water Supply Scheme). The required approval will be obtained from competent authority (Maraimalai nagar Municipality). We assure that the required permission from the competent Authority for supply of fresh water for entire period of operation will be obtained before handing over of the flats/individual houses or before obtaining completion certificate from the competent authority, whichever is earlier.
2. The total quantity of treated wastewater generated from the above residential complex is 536 KLD, out of which 79 KLD will be utilized for greenbelt development (The treated water used for greenbelt development inside the project premises will not pollute the soil/ground water/adjacent canals/lakes/ponds etc), 222 KLD for flushing and 235 KLD of excess treated wastewater out of which 172 KLD of wastewater will be given for irrigating agricultural land to nearby farmers upon proper agreement and remaining 63 KLD will be utilized for maintenance of OSR Area. In addition, we have also planned to offer treated wastewater to nearby agricultural farmers for irrigation purposes. The required permission from the competent Authority for the disposal of excess treated sewage for entire period of operation will be obtained before handing over of the flats/individual houses or before obtaining completion certificate from the competent authority, whichever is earlier.

3. Total Solid waste generated from the proposed development is 2538.7 kg/day; Out of which 1481 kg/day of biodegradable waste will be treated in organic waste convertor within the project site. 987 kg/day of Non biodegradable waste will be sold to authorized recyclers. STP sludge of 70 kg/day will be used as Manure for greenbelt development.

4. Photographs of the site taken on 06.11.2015 was signed by the Proponent and attested by approved Notary Public shows that the construction activity not commenced.

And also aware that I can be prosecuted under relevant act and rules, if am not ensuring the adherence of the above commitment\*

The project activity is covered in 8(a) of the Schedule and is of 'B2' category. It does not require Public Consultation as per Para 7(i) III Stage (3) (d) 'Public Consultation' of EIA Notification, 2006. Based on the application made in Form-1, Form-IA, Conceptual plan, Annexure, the additional clarifications and the affidavit for vacant site furnished by the proponent, the SEAC appraised vide in the 69<sup>th</sup> meeting held on 13.11.2015 & 14.11.2015 and SEAC decided to recommend to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu vide Item No: - 148-05 in its 148<sup>th</sup> meeting held on 18.12.2015 and the proposal was discussed in detail and resolved to issue EC.

Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14<sup>th</sup> September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

**SPECIFIC CONDITIONS**

The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.

**Part A- Conditions for Pre Construction phase:**

- i) The project authorities should advertise with basic details at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.
- ii) In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
- iii) A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.
- iv) "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu before taking up any construction activity at the site.
- v) Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- vi) The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per National Building Code including

- protection measures from lightning etc before commencement of the work.
- vii) All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
  - viii) Design of buildings should be in conformity with the Seismic Zone Classifications.
  - ix) The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
  - x) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
  - xi) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.
  - xii) No construction activity of any kind shall be taken up in the OSR area.
  - xiii) Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB
  - xiv) The structural design of the proposed building must be vetted by premier academic institutions like Anna University, IIT Madras, etc., and the fact shall be informed to SEIAA.
  - xv) The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
  - xvi) The basement of the building shall be above the maximum flood level documented by the Water Resource Department in consultation with CMDA.

**Part B- Conditions for construction phase:**

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) The entire water requirement during construction phase shall be met from out sourcing from the source with approval of the PWD Department of water resources.
- iii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv) A First Aid Room shall be provided in the project site during the entire construction phase of the project.
- v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- vi) The solid waste in the form of excavated earth excluding the top soil generated from the project activity shall be scientifically utilized for construction of approach roads and peripheral roads, as reported.
- vii) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.
- viii) Disposal of other construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people.

- (x) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.
- x) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.
- xi) The diesel required for operating stand by DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- xii) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- xiii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- xiv) Fly- Ash bricks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003.
- xv) Ready-mix concrete shall alone be used in building construction and necessary cub-tests should be conducted to ascertain their quality.
- xvi) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.
- xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.

- xviii) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.
- xix) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.
- xx) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- xxi) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- xxii) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- xxiii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.
- xxiv) All Energy Conservation Building Code (ECBC) norms have to be adopted.
- xxv) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxvi) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

- xxvii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, and the shortfall shall be strictly reviewed and addressed.

**Part C- Conditions for Operation Phase/Post Construction Phase/Entire Life of the Project:**

- i. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
- ii. The fresh water for domestic purposes shall be drawn from the Local Body (Maraimalai Nagar Municipality), only after obtaining necessary permission from the Competent Authority.
- iii. The treated water of 63 KLD shall be utilized for OSR gardening only after obtaining necessary permission from the Competent Authority.
- iv. The Memorandum of Understanding (MoU) shall be signed with at least 5 farmers, before commencement of the operation phase, for the disposal of excess treated water of 172 KLD for irrigation purposes.
- v. The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is ready for occupation.
- vi. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN

- or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
- vii. The ground water level and its quality should be monitored and recorded regularly in consultation with Central Ground Water Authority.
  - viii. The Sewage Treatment Plant (STP) installed should be certified by an independent expert for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100 % grey water by decentralized treatment should be done. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP. Explore the less power consuming systems viz. baffle reactor etc. for the treatment of sewage.
  - ix. The Proponent shall install STP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.
  - x. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
  - xi. It is the sole responsibility of the proponent that the treated sewage water disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
  - xii. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
  - xiii. The Plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management & Handling) Rules 2011.
  - xiv. The e - waste generated should be collected and disposed to a nearby authorized e-waste centre as per e waste (Management & Handling), Rules 2011.

- xv. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
- xvi. The diesel required for operating DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from the Chief Controller of Explosives shall be taken.
- xvii. The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower, etc. and the noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
- xviii. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous Wastes (Management, Handling, Transboundary Movement) Rules 2008. Spent oil from D.G sets should be disposed off through registered recyclers.
- xix. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
- xx. The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- xxi. Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc. The Proponent shall provide adequate number of borewells /

- percolation pits/ etc. as committed. The borewells / percolation pits/ etc. for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- xxii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- xxiii. A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- xxiv. Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xxv. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per MoEF norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- xxvi. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
- i. Location of STP, compost system, underground sewer line.
  - ii. Pipe Line conveying the treated effluent for green belt development.
  - iii. Pipe Line conveying the treated effluent for toilet flushing
  - iv. Water supply pipeline
  - v. Gas supply pipe line, if proposed

- vi. Telephone cable
- vii. Power cable
- viii. Storm water drains, and
- ix. Rain water harvesting system., etc

and it shall be made available to the owners.

- xxvii. A First Aid Room shall be provided during operation of the project, with necessary equipments and life- saving medicines and should be manned all the 24 hours any day.
- xxviii. The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation. Landscape plan to be revised accordingly.
- xxix. The amount of Rupees equivalent to 0.5% of the Project Cost by the proponent under CSR activity should be earmarked for such activities as committed by the proponent for the purpose for which it was allocated.
- xxx. Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.
- xxxi. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xxxii. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxxiii. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the

- subsequent period.
- xxxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxxv. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxxvi. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.
- xxxvii. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
- xxxviii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxxix. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xl. The project proponent shall submit progress reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Chennai, the

- respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board once in six months.
- xli. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
  - xlii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.

SEIAA

TN

*Kalpavathi*  
 CHAIRMAN  
 SEIAA-TN

1. The Principal Secretary to Government, Environment & Forests Dept,  
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,  
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),  
34, HEPC Building, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Cathedral Garden Road, Nungampakkam,  
Chennai - 34.

5. Monitoring Cell, I A Division, Ministry of Environment & Forests,  
Paryavaran Bhavan, CGO Complex, New Delhi 110003.

6. The BDO, Chengalpattu Taluk, Kancheepuram District.

7. Stock File.

-X-X-X-



**SEIAA**  
**TN**

Category of the Industry :

**RED****CONSENT ORDER NO. 2001121958394 DATED: 19/02/2020.****PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL//MMN/W/2020 DATED: 19/02/2020**

**SUB:** TNPC Board-Consent for Establishment-M/S ESCAPADE REAL ESTATE PVT LTD S.F No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM Village, Chengalpattu Taluk, Kancheepuram District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

**REF:** 1. OCMMS application No:21958394 dated 20.03.2019  
2.IR.No : F.1219MMN/RL/DEE/MMN/2019 dated 27/11/2019  
3.Minutes of TSC vide Item No:178-6 dated 24/01/2020

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,  
ESCAPADE REAL ESTATE PVT LTD

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No..No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM Village, Chengalpattu Taluk, Kancheepuram District.

This Consent to establish is valid upto **December 17, 2022**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**G. Gopalakrishnan**

Digitally signed by G. Gopalakrishnan  
DN: c=N, o=Tamilnadu Pollution Control Board, ou=Engineering Department, postalCode=600032, st=Tamil Nadu, 2.5.4.20=c5457e0d335ebb27e47bbca345ead344cd2609a20a871b2333027b639d76e15a, serialNumber=346b6e839d18279e6c00b0ebb69ca23d3e35a80e1b91cc279bfb3fcd0715d517, cn=G. Gopalakrishnan  
Date: 2020.02.19 19:45:13 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.ESCAPADE REAL ESTATE PVT LTD,  
# 3, Old No. 25, Ganapathy Colony, 3rd Lane, Off, Cenotaph Road, Teyanampet, Thousand lights,  
Chennai-600018

Pin: 600018

**Copy to:**

1. The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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### SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F)-3Wings, Block D (G+3F)- 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F)- 1 Wing with 936 dwelling units	90531.36	sq.m

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

<b>a</b> Sewage Treatment Plant:			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen Chamber	1	1 x 1 x 0.8
2.	Oil and grease trap	1	1 x 1.65 x 1
3.	Equalization Tank-1	1	7.55 x 7.05 x 2.23
4.	Equalization Tank-2	1	7.55 x 7.05 x 2.23
5.	Fab Reactor 1 & 3	2	2.5 x 3.375 x 4
6.	Fab Reactor 2 & 4	2	2.5 x 3.375 x 3.85
7.	Tube Settler 1 & 2	2	3.55 x 3.375 x 3.7
8.	Filter Feed Tank	1	4.4 x 7.05 x 3.3
9.	Sludge Holding Tank	2	3.35 x 2.75 x 3.8
10.	Treated Water Tank	1	3.8 x 7.05 x 3.8
11.	Multigrade filter	1	1.4m dia x 1.8 m H
12.	Activated Carbon Filter	1	1.5m dia x 1.8m H
13.	Ozonator	1	-
14.	Ultra filtration	1	15 cum/hr
15.	Filter Press	1	-
<b>b</b> Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	nil	0	0
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			
2.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	sewage	536.0	Toilet flushing-222 KLD, Greenbelt development-79 KLD, OSR-63 KLD, Excess treated water disposed to farmers for irrigation purpose - 172 KLD
<b>Effluent Type : Trade Effluent</b>			
1.	nil	0.0	nil

4. **Additional Conditions:**

1. The unit shall furnish in-principle clearance for the drawl/supply of water obtained from the competent authority.
2. The unit shall furnish a detailed proposal for the complete utilisation of treated sewage
3. The unit shall adhere the conditions imposed in the Environmental clearance issued by SEIAA vide SEIAA/TN/F.3814/EC/8(a)/435/2015 dt: 18.12.2015.
4. The Project Proponent shall give individual allotment of houses to the Occupiers only after obtaining CTO of the Board.
5. The Owners/Building Residential Welfare Association shall further follow the B.P. No.65 dated 27.11.2019 for obtaining Consent of the Board.
6. The unit shall provide Sewage Treatment Plant as proposed to treat the sewage so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board.
7. The unit shall utilize the treated sewage for toilet flushing, green belt development and irrigation by making agreement with local farmers as proposed.
8. The unit shall furnish the agreement made with the farmers for the utilisation of the excess treated sewage within a month time and the unit shall furnish a detailed proposal for the complete utilization of the treated sewage.
9. The unit shall dispose the recyclable solid wastes generated from the unit to the authorized recyclers from time to time without accumulating the same within the premises.
10. The unit shall obtain and furnish the inprinciple approval for the drawal/supply of fresh water for its activity from the competent authority within a month.
11. The unit shall treat the Bio degradable waste in the organic waste converter as proposed and the compost shall be utilized as manure within the premises for green belt development.
12. The unit shall provide rain water harvesting facility so as to increase the ground water recharge as proposed.
13. The unit shall implement the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 as amended
14. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
15. The unit shall comply with the E-Waste Management Rules 2016. Ewaste as listed in Schdule I ,generated by them shall be channelised through Collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year

**G. Gopalakrishnan**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Digitally signed by G. Gopalakrishnan  
DN: c=IN, o=Tamilnadu Pollution Control Board, ou=Engineering Department,  
postalCode=600032, st=Tamil Nadu,  
2.5.4.20=c5457e0d335ebb27e47bbca345ead344cd2609a20a871b2333027b639d76e  
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serialNumber=346b6e839d18279e6c00b0ebb69ca23d3e35a80e1b91cc279bfb3fcd  
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Date: 2020.02.19 19:45:55 +05'30'

## GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**G. Gopalakrishnan**

Digitally signed by G. Gopalakrishnan  
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postalCode=600032, st=Tamil Nadu,  
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715d517, cn=G. Gopalakrishnan  
Date: 2020.02.19 19:46:17 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

RED

**CONSENT ORDER NO. 2001221958394 DATED: 19/02/2020.****PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL/MMN/A/2020 DATED: 19/02/2020**

**SUB:** TNPC Board-Consent for Establishment-M/s. ESCAPADE REAL ESTATE PVT LTD , S.F. No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM village, Chengalpattu Taluk and Kancheepuram District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

**REF:** 1. OCMMS application No:21958394 dated 20.03.2019  
 2.IR.No : F.1219MMN/RL/DEE/MMN/2019 dated 27/11/2019  
 3.Minutes of TSC vide Item No:178-6 dated 24/01/2020

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . ESCAPADE REAL ESTATE PVT LTD

S.F No..No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 ,

SENKUNTRAM Village,

Chengalpattu Taluk,

Kancheepuram District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 ,

SENKUNTRAM Village,

Chengalpattu Taluk,

Kancheepuram District.

This Consent to establish is valid upto **December 17, 2022**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

G.  
Gopalakrishnan

Digitally signed by G. Gopalakrishnan  
DN: c=IN, o=Tamilnadu Pollution Control Board, ou=Engineering  
Department, postalCode=600032, st=Tamil Nadu,  
2.5.4.20=c5457e0d335ebb27e47bbca345ead344cd2609a20a871b2333027  
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bfb3fcd715d517, cn=G. Gopalakrishnan  
Date: 2020.02.19 19:43:03 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
The Director,  
M/s.ESCAPADE REAL ESTATE PVT LTD,  
# 3, Old No. 25, Ganapathy Colony, 3rd Lane, Off, Cenotaph Road, Teyanampet, Thousand lights,  
Chennai-600018  
,  
Pin: 600018

**Copy to:**

- 1.The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Kancheepuram District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
  4. File
-

### SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F)-3Wings, Block D (G+3F)- 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F)- 1 Wing with 936 dwelling units	90531.36	sq.m

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	DG set - 500 kVA x 1 no.	Acoustic enclosures with stack	19	
2	DG set 500 KVA	Acoustic enclosures with stack	19	
3	DG set 250 KVA	Acoustic enclosures with stack	18	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set - 500 kVA 1 no.	Noise	Inbuilt Acoustic Enclosures	

3. **Additional Conditions:**

1. The unit shall provide acoustic enclosures with stacks attached to the DG sets and ensure that the emission shall satisfy the AAQ/ emission standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
3. The unit shall develop green belt all along the periphery of the unit and within the premises and shall plant the saplings of native species and location specific species
4. The unit shall comply with the Hon'ble National Green Tribunal order dated 06/08/2019 in OA. No 681/2018 for DG sets already operational, ensure usage of either of the two options: (a) use of retrofitted emission control equipment having a minimum specified PM capturing efficiency of at least 70%, type approved by one of the 5 CPCB recognized labs; or (b) shifting to gas-based generators by employing new gas-based generators or retrofitting the existing DG sets for partial gas usage as part of the National Clean Air Programme(NCAP).

**G. Gopalakrishnan**

Digitally signed by G. Gopalakrishnan  
DN: c=IN, o=Tamilnadu Pollution Control Board, ou=Engineering Department,  
postalCode=600032, st=Tamil Nadu,  
2.5.4.20=c5457e0d335eb27e47bbca345ead344c02609a20a871b2333027b639d76e16a,  
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Date: 2020.02.19 19:43:46 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**



### GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**G. Gopalakrishnan**

Digitally signed by G. Gopalakrishnan  
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Date: 2020.02.19 19:44:19 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

**RED****CONSENT ORDER NO. 2104231206095 DATED: 30/04/2021.****PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL//MMN/A/2021 DATED: 30/04/2021**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. ESCAPADE REAL ESTATE PVT LTD-PHASE I , S.F.No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM village Chengalpattu Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**REF:** 1. Proc.No. T2/TNPCB/F.1219MMN/RL//MMN/W&A/2020 DATED: 19/02/2020  
 2. Unit's application for CTO-after CTE on 29.05.2020/ 23.04.2021  
 3. IR.No : F.1219MMN/RL/DEE/MMN/2021 dated 07/01/2021  
 4. Minutes of CCC Resolution No. 277-19 dated 01.04.2021

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,

M/s . ESCAPADE REAL ESTATE PVT LTD-PHASE I,

S.F No..No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 ,

SENKUNTRAM Village,

Chengalpattu Taluk,

Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

**GANDHI GOPALAKRISHNAN**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Digitally signed by GANDHI GOPALAKRISHNAN  
DN: cn=GANDHI GOPALAKRISHNAN, o=TAMIL NADU POLLUTION CONTROL BOARD, ou=CHENNAI, postalCode=600032, st=Tamil Nadu,  
2.5.4.20=c44770d335b827e478bca345a434c2059920a77b3330270639476e116a,  
serialNumber=34868E89D182796C08BEB89AC33D3E35A80E1B91CC2798F8FC0D715D517, cn=GANDHI  
GOPALAKRISHNAN  
Date: 2021.04.30 14:02:53 +05'30'

To  
The Director,  
M/s.ESCAPADE REAL ESTATE PVT LTD-PHASE I,  
# 3, Old No. 25, Ganapathy Colony, 3rd Lane, Off, Cenotaph Road, Teyanampet,Thousand lights,  
Chennai-600018

,  
Pin: 600018

**Copy to:**

- 1.The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units	14727.23	sq.m

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	DG set 250 KVA	Acoustic enclosures with stack	18	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set 250 KVA	Noise	Acoustic enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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**Annexure enclosed if applicable. :-**

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M ) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**



### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



Category of the Industry :

**RED****CONSENT ORDER NO. 2104131206095 DATED: 30/04/2021.****PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL/MMN/W/2021 DATED: 30/04/2021**

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. ESCAPADE REAL ESTATE PVT LTD-PHASE I , S.F.No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM village Chengalpattu Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

**REF:** 1. Proc.No. T2/TNPCB/F.1219MMN/RL//MMN/W&A/2020 DATED: 19/02/2020  
2. Unit's application for CTO-after CTE on 29.05.2020/ 23.04.2021  
3. IR.No : F.1219MMN/RL/DEE/MMN/2021 dated 07/01/2021  
4. Minutes of CCC Resolution No. 277-19 dated 01.04.2021

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,

M/s . ESCAPADE REAL ESTATE PVT LTD-PHASE I

S.F No..No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 ,  
SENKUNTRAM Village,  
Chengalpattu Taluk,  
Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

GANDHI GOPALAKRISHNAN

Digitally signed by GANDHI GOPALAKRISHNAN  
DN: c=IN, o=TAMIL NADU POLLUTION CONTROL BOARD, ou=CHENNAI, postalCode=600032, st=Tamil Nadu, 2.5.4.20=c5e7c0535858b0274f703c3454ed34ac020920d8712d33302765936764, pseudoym=3593996c881901588a8b0c0c0c10eef2802f809, serialNumber=34685851921327956c080e8869ca23d383a88e1891cc2798f83fcd0715d517, cn=GANDHI GOPALAKRISHNAN  
Date: 2021.04.30 14:04:57 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To  
 The Director,  
 M/s.ESCAPADE REAL ESTATE PVT LTD-PHASE I,  
 # 3, Old No. 25, Ganapathy Colony, 3rd Lane, Off, Cenotaph Road, Teyanampet, Thousand lights,  
 Chennai-600018  
 ,  
 Pin: 600018

**Copy to:**

1. The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-2 Wings, Block B (G+3F) -2 Wings, Block D (G+3F)- 1 Wings with 144 dwelling units	14727.23	sq.m

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Treated sewage	87.0	Toilet flushing-34 KLD, Greenbelt development-11 KLD, Excess treated water to irrigation purpose for farmers - 38 KLD & Evaporation loss - 4 KLD
<b>Effluent Type : Trade Effluent</b>			
1.	nil	0.0	nil

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1		0	
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

- 1) The unit shall operate and maintain the STP provided efficiently and continuously so as to satisfy the standards prescribed by the Board
- 2) The unit shall utilize the treated sewage on land gardening, toilet flushing and discharge the excess treated sewage for irrigation to the farmers after achieving the standards prescribed by the Board as proposed.
- 3) The unit shall comply with the conditions as stipulated in the Environmental Clearance obtained from SEIAA, TN vide Lr.No. SEIAA/ TN/ F.3814/EC/8(a)/435/ 2015 DATED 18.12.2015.
- 4) The unit shall dispose the non-hazardous wastes generated then and there without any accumulation for further beneficial usage.
- 5) The unit shall comply with the provisions of the Hazardous and Other Wastes(M&TBM) Rules,2016
- 6) The unit shall make agreement with the Local body within a month for the disposal of the Solid waste generated from the residential complex for Phase I until the unit installs organic waste convertor at the unit's premises.
- 7) The unit shall develop adequate green belt in and around the premises
- 8) The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc
- 9) The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule – I, generated by them shall be channelized through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.
- 10) The unit shall not carryout manual cleaning of STP components and shall carry out only through mechanical devices.
- 11) This consent order does not absolve from obtaining necessary permission / Clearance from other Authority or under other statutes as applicable.
- 12) The unit shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP within a month.
- 13) The unit shall maintain energy meter for the continuous operation of STP before commissioning the project.
- 14) The unit shall maintain the log books for the continuous operation of the STP by entering the details like EMFM readings, chemical consumption, running hours and power consumption.
- 15) The bio degradable solid waste, non bio degradable solid waste, STP sludge, etc generated from the project activity shall be properly collected, segregated and disposed as per the provision of Solid waste(Management and Handling)Rules,2000.
- 16) The plastic wastes shall be segregated and disposed as per the provisions of Plastic Waste (Management and Handling) Rules, 2011.
- 17) The unit shall remit consent fee in case of revision by the Government.

**GANDHI GOPALAKRISHNAN**  
Digitally signed by GANDHI GOPALAKRISHNAN  
 DN: cn=, o=TAMIL NADU POLLUTION CONTROL BOARD, postalCode=600032, st=Tamil Nadu,  
 2.5.4.20=c5457e0d335eb27e478bca345e4d3d899a20a871b2333027659d70e16a,  
 pseudoDnym=3503996c819011988a800c00c1d6ef28d2f889,  
 serialNumber=946668910182786c008b896cA2030E34A8E1891CC2798F83FC0D715D517, cn=GANDHI  
 GOPALAKRISHNAN  
 Date: 2021.04.30 14:05:35 +05'30'  
**For Member Secretary,  
 Tamil Nadu Pollution Control Board,  
 Chennai**

## GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**GANDHI  
GOPALAKRISHNAN**

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Digitally signed by GANDHI GOPALAKRISHNAN  
DN: c=IN, ou=TAMIL NADU POLLUTION CONTROL BOARD, ou=CHENNAI, postalCode=600033, st=Tamil  
Nadu, 2.5.4.20=c547e9d335e6b27647b2ca345e6d344d2609a20a871b2333027639d76e16a,  
pseudoym=3533996C819011988A8B00C0C1DE6F28D2F809,  
serialNumber=2686681931E2786C008E889CA32D3813A0CE1891CC278F83FCD711D517,  
cn=GANDHI GOPALAKRISHNAN  
Date: 2021.04.30 14:06:14 +05'30'

No.

FOREST OFFENCE FORM C.

Tamil Nadu Forest Department.

Offence No. 117 of 19 2021 19  
of CHENKALDGT RANGE.

{ Compounded for Rs. 1,50,000  
against offender No. 1  
Case may be { Withdrawn under  
section 49 against  
offender No. 1

Prosecuted against offender

Seizers released  
Sold

*[Handwritten signature]*  
21/10/21  
DB

.....19

Class Magistrate

To  
The Judicial



6. குற்றம் சுமத்தப்பட்டவர் குற்ற ஒப்புதல் வாக்கு மூலம் அளித்துள்ளாரா?

எதிரி குற்றத்தை ஒப்புக்கொண்டு இனக்கக்கட்டணம் கட்ட சம்மதித்து வாக்குமூலம் அளித்துள்ளார். இத்துடன் இணைப்பு

7. கைப்பற்றப்பட்ட பொருள்கள் ஆயுதங்கள் விலை மற்றும் விபரம் மற்றும் யாரால் எப்போது கைப்பற்றப்பட்டது?

குற்ற சொத்து விவரம்

H. நமூனா எண் \_\_\_\_\_ நாள் \_\_\_\_\_

8. யாருடைய பொறுப்பில் பிடிபொருட்கள் ஒப்படைக்கப்பட்டது மற்றும் யாரால் எப்போது எங்கே ரசீது பெறப்பட்டு பதிவு செய்யப்பட்டது.

7-ம் கல சொத்துக்கள் 5-ம் கல சாட்சியின் பொறுப்பில் உள்ளது. H. நமூனா எண் \_\_\_\_\_ நாள் \_\_\_\_\_

9. குற்றத்தின் வரலாறு மற்றும் கையெழுத்திட்டுள்ள விசாரணை அலுவலரின் விசாரணையின் தன்மை.

1-வது கலத்தில் கண்ட இடத்திலும், தேதியிலும், நேரத்திலும் 5-வது கலத்தில் கண்ட சாட்சிகள் தனிக்கையின்போது 3-வது கல எதிரி 4-வது கலத்தில் கண்ட குற்றம் செய்ததைக் கண்டு எதிரியை பிடித்து, சொத்துக்களை H. நமூனா எண் \_\_\_\_\_ நாள் \_\_\_\_\_ படி கைப்பற்றி எதிரியை விசாரித்து குற்ற ஒப்புதல் வாக்குமூலம் பெற்று குற்ற அறிக்கை மற்றும் எல்லா ஆவணங்களுடன் மேல்நடவடிக்கைக்காக வனச்சரக அலுவலருக்கு சமர்ப்பிக்கப்படுகிறது.

வனச்சரக அறிக்கை

மாண்ட வன அலுவலர், காஞ்சிபுரம். அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது.

வ.கு.எண் 117/2021-ல் சம்மதப்பட்ட எதிரிக்கு ரூ. 150000/- (பீராய்) மட்டும் இனக்கக்கட்டணம் கிரிக்கப்படுகிறது/விதிக்க சிபாரிசு செய்யப்படுகிறது. 21/10/21

CF 61 NO: 140133,

dt: 21.10.2021

கிணக்கத்தலபுரம் துணை உதவி கமிஷனர்

21/10/21

வனச்சரக அலுவலர்  
செங்கற்பட்டு வனச்சரகம்

21/10/21  
வனச்சரக அலுவலர்,  
கிணக்கத்தலபுரம் துணை  
செங்கற்பட்டு வனச்சரகம்  
செங்கற்பட்டு



2 மாத உலாவு

அலாங்கு S/o நாராயணசாமி சி.வாழ் 43  
தென்னாற்காடு மாவட்டம், தென்னாற்காடு வட்டம்,  
தேவநேரி கிராமம், ஈ.வெ.ரா.தபரிவ தெரு, சிவசாலை  
நகர், தனது விவசாயத்தில் உதவித்துவரும் நான் அறிந்தேன்  
2 மாத உலாவு.

அய்யர்,

நான் தெரிந்தால் உதவித்து  
உதவித்து நான் வீடு கட்டும் கட்டணம் பற்றி  
தென்னாற்காடு மாவட்டம் கட்டணம் கட்டும்  
அதன் உதவி கட்டணம் தபரிவ மாவட்டம், சிவ  
தெரு வந்த கிராமம் தென்னாற்காடு சிவசாலையில்  
உதவித்து அந்த வீடு கட்டும் கட்டணம் தபரிவ  
கட்டணம் நான் தெரிந்தால் அந்த கட்டணம்  
தபரிவ தெருவிலே தென்னாற்காடு மாவட்டம்  
உதவித்து அந்த கட்டணம் கட்டணம் தபரிவ  
கட்டணம் தென்னாற்காடு மாவட்டம் தென்னாற்காடு  
2 மாத உலாவு தென்னாற்காடு மாவட்டம் தென்னாற்காடு  
தென்னாற்காடு மாவட்டம் தென்னாற்காடு மாவட்டம்  
தென்னாற்காடு மாவட்டம் தென்னாற்காடு மாவட்டம்  
தென்னாற்காடு மாவட்டம் தென்னாற்காடு மாவட்டம்  
தென்னாற்காடு மாவட்டம் தென்னாற்காடு மாவட்டம்

சு.சு.சு.  
(Gerald praveen)  
(9445155926)

அ.அ.அ.  
(Amal Raj J)  
96008-28709

140133

140133  
த.எண். 18/00/21

சென்னை மாநகராட்சி  
08/10/2021  
த.ம. 21.10.2021  
தேதி

செலாவணம்

விவரம்	ரூ.	பை.
தி.ச. ச. மலர்நாள், தாயக சி-43, தி/ம. S. ஜான் போலீஸார், எண். 57, ரா.வ.நா, பெரிய மது, சிந்தாமல் டீர், சிந்தாமல் சிந்தாமல் போலீஸ் 603204 என்பவரிடமிருந்து MISC. DR. NO. 117/2021, Dt: 21.10.21	1,50,000	
மேல்க்கு சம்பந்தமாக செ செலாவணம் மீட்டி மீட்டி பெற்று	1,50,000	

(பெரிய மது மீட்டி)  
சென்னை மாநகராட்சி  
செங்கற்பட்டம்

**PROCEEDINGS OF THE DISTRICT FOREST OFFICER,**  
**CHENGALPATTU DIVISION, KANCHEEPURAM**

PRESENT: THIRU.K.SOUNDRAPANDIAN, I.F.S.,  
DISTRICT FOREST OFFICER.

Proc.No.5438/2013/D

Dated.25.07.2014

Sub: **FORESTS** - Kancheepuram District, Chengalpattu Taluk,  
Senkundram village S.No.381/1A, etc. - area 16.921  
acres - Forest NOC requested regarding.

Ref: 1. M/s.escapade, Real Estate Pvt. Ltd., 3<sup>rd</sup> Lane, Off.  
Cenototh Road, Chennai -80 letter dated.29.7.2013

2. Range Officer, Chengalpattu reference 503/2014 dated  
17.7.2014.

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In the reference 1<sup>st</sup> cited, M/s.EXCAPADE Real Estate Pvt. Limited, Chennai has requested for issue of No Objection Certificate for Development of residential plots in Survey No.381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A Part, 383/1B, 383/1C part, 383/3, 384 part, 385 part, 386 part, 389/3A Part, 389/4A, 389/4D1 Part, 389/6A Part, 390/2A part, 390/2B1, 390/2B2, 390/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A Part, 394/5B part, 394/6, 394/8A, 394/8B1, 394/8B2, 394/9, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B of Senkundram village of Chengalpattu taluk. The proposed site for development of Residential plots is located adjacent to the Senkundram RF at Chengalpattu Range. The request of the firm was examined with reference to the existing rules and acts.

The request was examined with reference to the provisions of Tamilnadu Forest Act 1882 Wildlife Protection Act 1972 and Forest Conservation Act 1980 and rules framed therein. The proposed site of construction is not located nearer to the ecologically sensitive zones like Wildlife Sanctuary, National Park and Biospheres. The Aringar Anna Zoological park is located at a distance of 15KM.

The no objection certificate for development of Residential plots in the referred survey number noted above is issued subject to the following conditions:-

1. There must be sufficient and adequate vacant land between the industrial site and the Reserve Forest as per statues and it should be free from any construction vice versa.
2. M/s.EXCAPADE Real Estate Pvt. Limited, Chennai should not cause any damage to the forest land as regulated under the provisions of Tamilnadu Forest Act 1882. The firm should not cause any lighting or sound or dynamite to dig any pits or well or for any other purpose which may affect the wildlife in the Reserve Forest and adjacent Reserve Forest and Aringar Anna Zoological park located to the proposed site.
3. The firm should not in any way left the solid or liquid waste inside the forest area.
4. No amount of water should either be drawn from forest area or be discharge into forest area.
5. No effluent/sewage water to be let inside the forest
6. The water requirement for the proposed housing plots should not be drawn from the Project area, so as the ground water recharge of the adjacent reserve forest should not be affected.
7. No disturbance including throwing debris, digging channels, etc. should be carried out in the forest area or its buffer zone.
8. The firm shall be responsible for the status of the forest nearer to the proposed construction of residential site and they should ensure that the flora and fauna are not affected any manner.
9. Necessary landscape should be provided as per the project proposals which should be strictly followed without any violation and proper greenery should be made available in the residential area.

10. This NOC is issued subject to the condition that in future any dispute between the Boundary of the RF and the survey field along the boundary of RF should not be entertained.
11. The firm shall comply with the relevant provisions of forest as well as town and country planning department statues and Act Government orders in letter and spirit.

*S. Aravinth*  
District Forest Officer,  
Chengalpattu Division  
Kancherukudi

To  
M/s. EXCAPADE Real Estate Pvt. Limited,  
3<sup>rd</sup> Lane, Off. Cenototh Road,  
Chennai - 18  
Copy to Forest Range Officer, Chengalpattu  
Copy to stock file